

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1) No(s).2 3 7 5 / 2 0 0 7

(From the judgement and order dated 18 / 1 0 / 2 0 0 6 in CR L R No. 86 1 / 2 0 0 1 of  
The HIGH COUR T OF UTTA R A K H A N D AT NAIN I T A L)

ASGA R Petitioner(s)

VER SUS

STA T E OF UTTA R A K H A N D Respondent(s)

(With appln(s) for bail and office report)

Date: 06 / 0 1 / 2 0 0 9 This Petition was called on for hearing today.

CORAM :

HON' B L E MR. JUS T I C E TA RUN CHAT T E R J E E  
HON' B L E MR. JUS T I C E H. L. DAT TUFor Petitioner(s) Mr. Binay Ku m a r Jh a, Adv.  
Mr. Sudhak a r Choudhary, Adv.  
Mr. Ra mes hw a r P r a s a d Goyal, Adv.

For Respondent(s) Mr. Jatinder Ku m a r Bhati a, Adv.

UPON hearing counsel the Court made the following  
OR D E RList for final disposal on any non- miscellaneous day in  
March, 2 0 0 9 . Pleadings may be completed in the meantime.(A.D. Shar m a)  
Court Master(Phoolan Wati Arora)  
Court Master